

**IN THE INCOME TAX APPELLATE TRIBUNAL  
AMRITSAR BENCH: AMRITSAR  
BEFORE SHRI LALIET KUMAR, JUDICIAL MEMBER  
AND DR. MITHA LAL MEENA, ACCOUNTANT MEMBER**

**I.T.A No. 341/ASR/2018  
(ASSESSMENT YEAR: 2013-14)**

Smt. Veena Sharma 55/12 Krishna Nagar, Hoshiarpur [PAN: ACOPS 8707N] (Assessee)	<b>Vs.</b>	D. C. I. T., Circle, Hoshiarpur  (Revenue)
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<b>Assessee by</b>	<b>None</b>
<b>Revenue by</b>	<b>Sh. Sanjay Dhariwal, CIT-D.R.</b>

<b>Date of Hearing</b>	<b>17.09.2021</b>
<b>Date of Pronouncement</b>	<b>20.09.2021</b>

**ORDER**

**Per Laliet Kumar, JM:**

The appeal filed by the assessee feeling aggrieved by the order of Ld. Pr. CIT-1, Jalandhar dated 30.03.2018 for A.Y. 2013-14.

2. At the outset, the ld. AR of the assessee has requested for withdrawal of this appeal filed by assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the

”Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal filed by the assessee is dismissed as withdrawn.

**Order pronounced in the open court on 20/09/2021.**

**Sd/-  
(DR. M.L. MEENA)  
ACCOUNTANT MEMBER**

**Sd/-  
(LALIET KUMAR)  
JUDICIAL MEMBER**

**Dated 20/09/2021**

*\*GP/Sr. P.S.\**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

True Copy  
By Order